

(b) whether the recommendations made therein have been accepted or approved in-principle by Government, if so, the details of the recommendations which have been accepted; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):  
(a) to (c) The Ministry of Home Affairs has informed that the Law Commission in its 197th Report on "Public Prosecutor's Appointment" has recommended for amendment in section 24 of Cr. P.C., as the Criminal Law and Criminal Procedure are in the Concurrent List to the Seventh Schedule of the Constitution of India and are implemented by the States, therefore, the Report has been referred to the State Governments/UT Administrations for their comments. The Comments of some of the State Governments are still awaited. A decision for accepting the recommendations or otherwise will be taken after receipt of the comments from all the State Governments.

#### **Appointment of Public Prosecutors**

3093.SHRI AVINASH PANDE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that several States have not constituted a regular Cadre of Prosecuting Officers as envisaged under Section 24 of the Code of Criminal Procedure, 1973; and

(b) if so, the names of the States along with a description of their policies for appointment of Public Prosecutors?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):  
(a) and (b) The information is being collected and will be laid on the Table of the House.

#### **New procedure of self attestation of documents**

3094.SHRI PANKAJ BORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has decided to do away with the necessity of filing affidavits/documents from a Gazetted Officer or a Notary for a Government related work and instead has adopted the new simplified procedure of self attestation of documents;

(b) if so, whether Government has asked State Governments to promote and adopt the new procedure; and